

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 118
IA Nos. 2754/2023, 2593/2023, IA(I.B.C)/409 (CH)2024
in
CP (IB) No. 218/Chd/Chd/2018
(Admitted)

IN THE MATTER OF:

Gangotri Steel Syndicate

...Petitioner

Vs.

Jaycon Infrastructure Ltd.

...Respondent

Under Section: 9, Sec 60(5), 74(3), IBC 2016

Order delivered on 21.03.2024

CORAM:

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Respondent No.1 in
IA No.2593/23

: Mr. Sunil Mutreja, Advocate
Mr. S.S. Brar, Advocate

ORDER

IA No.2593/2023

Vakalatnama on behalf of respondent No.1 has been filed vide Diary No.03567/3 dated 20.03.2024. The same is taken on record. Reply on behalf of respondent No.1 is stated to be e-filed. Let hard copy of the same be filed at least three days before the next date of hearing. List on 04.04.2024.

IA Nos.2754/2023 and 409/2024

List on 04.04.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)
Tanvi

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)